

ITEM NO.9

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 239/2022

N.V. SHARMA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.87362/2022-EX-PARTE AD-INTERIM RELIEF and IA No.87363/2022-EXEMPTION FROM FILING O.T.)

Date : 01-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.B. PARDIWALA
(VACATION BENCH)

For Petitioner(s) Mr. Maninder Singh, Sr. Adv.
Mr. A.N. S. Nandkarni, Sr. Adv.
Ms. Rachitta Rai, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel for the petitioner seeks and is permitted to withdraw the present writ petition with liberty to avail the alternate remedies available under the law.

The writ petition is dismissed as withdrawn.

(SONIA BHASIN)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)